

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
Notification No. 58/2018-Customs

New Delhi, the 7th August, 2018

G.S.R. (E). - In exercise of the powers conferred by the sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 82/2017, dated the 27th of October, 2017, published in the Gazette of India, Extraordinary *vide* number G.S.R.1341 (E), dated the 27th of October, 2017, namely: -

In the said notification, in the Table, -

- (i) for serial number 105 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“105	5701	All goods	20%”;
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- (ii) serial number 105A and the entries relating thereto shall be omitted;
- (iii) against serial numbers 106, 108, 110, 111 and 112, in column (4), for the figures “10%”, the figures “20%” shall be substituted;
- (iv) after serial number 112 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

“112A	5702 91(except 5702 91 20)	All goods	20%
112B	5702 91 20	All goods	10%”;

- (v) against serial numbers 113, 114 and 119, in column (4), for the figures “10%”, the figures “20%” shall be substituted;
- (vi) after serial number 119 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

“119A	5704 20 (except 5702 20 20)	All goods	20%
119B	5704 20 20	All goods	10%”;

(vii) against serial numbers 170, 171, 172, 173, 174, 175 and 176, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

(viii) for serial number 177 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“177	6103 (except 6103 29 10 and 6103 29 20)	All goods	20%”;
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(ix) for serial number 177A and the entries relating thereto, the following serial number and entries shall be substituted, namely: -

“177A	6103 29 10, 6103 29 20	All goods	10%”;
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(x) against serial numbers 178, 179, 180, 181, 182, 183, 184, 185 186,189, 190, 191, 193, 194, 195, 196, 197, 198, 199 and 200, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

(xi) for serial number 201 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“201	6108 29, 6108 31 00, 6108 32, 6108 39 (except 6108 39 10)	All goods	20%”;
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(xii) for serial number 201A and the entries relating thereto, the following serial number and entries shall be substituted, namely: -

“201A	6108 39 10	All goods	10%”;
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(xiii) against serial numbers 202 and 203, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

(xiv) for serial number 204 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“204	6108 99 (except 6108 99 20)	All goods	20%”;
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(xv) after serial number 204 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

“204A	6108 99 20	All goods	10%”;
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(xvi) against serial numbers 207 and 209, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

(xvii) for serial number 210 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“210	6111,6112(except 6112 19 10,	All goods	20%”;
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	6112 20 10, 6112 49 10)		
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- (xviii) for serial number 210A and the entries relating thereto, the following serial number and entries shall be substituted, namely: -

“210A	6112 19 10, 6112 20 10, 6112 49 10	All goods	10%”;
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- (xix) for serial number 212 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“212	6114, 6115, 6116, 6117	All goods	20%”;
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- (xx) serial number 212A and the entries relating thereto shall be omitted;

- (xxi) against serial numbers 211, 213, 214, 215, 216, 217, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 230, 231, 233, 235, 236, 240, 241, 242, 243, 244, 245, 247, 248, 250, 251, 252, 253, 258, 260, 261, 264 and 265, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

- (xxii) for serial number 266 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“266	6207 19 (except 6207 19 30)	All goods	20% or Rs. 30 per piece, whichever is higher”;
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- (xxiii) after serial number 266 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

“266A	6207 19 30	All goods	10% or Rs. 30 per piece, whichever is higher”;
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- (xxiv) against serial numbers 267, 268, 269, 270, 271, 272, 273, 274 and 275, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

- (xxv) for serial number 276 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“276	6210 30	All goods	20% or Rs. 305 per piece, whichever is higher”;
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- (xxvi) against serial numbers 279, 280, 281, 282, 283, 284, 285 and 286, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

- (xxvii) for serial number 287 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“287	6214 10 (except 6214 10 30)	All goods	20% or Rs. 390 per piece, whichever is higher”;
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(xxviii) after serial number 287 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

“287A	6214 10 30	All goods	10% or Rs. 390 per piece, whichever is higher”;
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(xxix) against serial numbers 288 and 289, in column (4), for the figures “10%”, the figures “20%” shall be substituted;

(xxx) for serial number 290 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“290	6214 90 (except 6214 90 21, 6214 90 22, 6214 90 31, 6214 90 32)	All goods	20% or Rs. 75 per piece, whichever is higher”;
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(xxxi) after serial number 290 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

“290A	6214 90 21, 6214 90 22, 6214 90 31, 6214 90 32	All goods	10% or Rs. 75 per piece, whichever is higher”;
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(xxxii) against serial numbers 291, 292 and 293, in column (4), for the figures “10%”, the figures “20%” shall be substituted.

[F. No. 354/123/2017-TRU (Pt.)]

(Gunjan Kumar Verma)

Under Secretary to the Government of India

Note: The principal notification no.82/2017-Customs, dated the 27th October, 2017 was published vide number G.S.R.1341(E), dated the 27th October, 2017 and last amended by notification no. 53/2018-Customs dated the 16th July, 2018 published vide number G.S.R.651(E) dated the 16th July, 2018.